GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2436
ANSWERED ON:04.08.2015
Facilities to Differently Abled at Government Offices
Jena Shri Rabindra Kumar;Kher Smt. Kirron

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of Government servants with disabilities in the country, State/UT-wise;
- (b) whether all Central Government offices have infrastructure to support persons with disabilities including ramps, lifts and accessible toilets, if so, the details thereof and if not, the reasons therefor;
- (c) the details of schemes available for assisting the differently abled Government servants while travelling;
- (d) whether such schemes are accessible to such employees at all levels, if so, the details thereof and if not, the reasons therefor; and
- (e) the steps being taken by the Government to encourage persons with disabilities to join Government services?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

- (a) Department of Personnel and Training has informed that as per information submitted on-line by 71 Departments/Ministries, as on 01.01.2013, there were 9341 number of persons with disabilities who were employed in the Departments/Ministries of the Central Government. State/UT-wise information is not compiled.
- (b) As per section 46 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the appropriate Governments and the local authorities are required to provide for-
- (a) ramps in public buildings;
- (b) adaptation of toilets for wheel chair users;
- (c) braille symbols and auditory signals in elevators or lifts;
- (d) ramps in hospitals, primary health centers and other medical care and rehabilitation institutions.

All the Ministries/Departments have been requested to comply with this provision.

- (c) & (d) Ministry of Railways provides concessional fare for various classes of persons with disabilities as under:
- S.No. Category of Persons Percentage of Concession
- 1 Orthopaedically Handicapped/Paraplegic persons who cannot travel without escort −for any purpose 75% in 2nd , Sleeper, 1st Class, 3AC, AC chair Car

• 50% in 1AC and 2AC

- 25% in 3AC & AC Chair Car of Rajdhani/Shatabdi trains
- 50% in Monthly Season Ticket & Quarterly Season Ticket
- One escort is also eligible for same element of concession
- 2 Mentally retarded persons who cannot travel without escort- for any purpose.
- 3 Blind persons travelling alone or with an escort- for any purpose
- 4 Deaf & Dumb persons (both afflictions together in the same person) travelling alone or with an escort- for any purpose. 50% in 2nd , Sleeper and 1st Class
- 50% in Monthly Season Ticket & Quarterly Season Ticket
- One escort is also eligible for same element of concession.

Similarly, State Governments have their own schemes for providing concessional fare for persons with disabilities while travelling by the buses owned by State transport undertakings.

(e) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every appropriate Government are required to appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability of which one per cent each is reserved for persons suffering from blindness or low vision; (ii) hearing impairment; (iii) locomotor disability or cerebral palsy, in the posts identified for each disability.

***	***				